

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**R.P. No.14 of 2014 in  
Appeal No.176 of 2012**

**Dated: 8<sup>th</sup> January, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:-  
Mawana Sugars Ltd.**

**....Petitioner/  
Appellant (s)**

**Versus**

**Punjab State Electricity Regulatory  
Commission & Anr.**

**...Respondent (s)**

Counsel for the Appellant(s) : Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1  
Mr. Anand K. Ganesan for R-2

**ORDER**

The learned counsel for the Petitioner/Appellant states that in view of the Judgment in Appeal no. 142 of 2013 of the APTEL, nothing survives in the present Review Petition. She seeks permission to withdraw the Review Petition.

Accordingly, the Review Petition is allowed to be withdrawn and disposed of as such.

**(Rakesh Nath)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

Vs/vg